

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 394/MP/2018

- Subject : Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 216 MW granted to PTC India Limited for Merchant Trading of power from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Date of Hearing : 11.11.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : PTC India Limited (PTC)
- Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.
- Parties Present : Shri Parag P. Tripathi, Sr. Advocate, PTC
Shri Ravi Kishore, Advocate, PTC
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumy Singh, Advocate, PGCIL
Shri Tarun Johri, Advocate, TUL
Shri Ankur Gupta, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri Swapnil Verma, CTUIL
Shri Shyam Sunder Goyal, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, the learned senior counsel and learned counsel for the Petitioner and the learned counsel for the Respondent No.1, PGCIL respectively advanced detailed submissions in the matter by relying upon their respective pleadings.

3. The learned counsel for the Respondent No.2, Teesta Urja Limited submitted that dispute involved in the matter does not concern with the Respondent No. 2. However, the Commission may take into the account that any coercive action by the Respondent No.1 may result in loss of generation and spillage of water at Teesta-III Hydroelectric Project.

4. Based on the request of the learned counsel for the Petitioner and the Respondent No.1, the Commission permitted the Petitioner and the Respondent No.1 to file their respective written submissions within two weeks with copy to the other side.

5. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)